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CENTRAL ADMINISTRATIVE TRIBUNAL: PRINCIPAL BENCH

Original Application No. 3053/2001

New Delhi, this the 9th day of November, 2001

Hon'ble Shri S.A.T.Rizvi, Member(A)  
Hon'ble Shri Shanker Raju, Member(J)

Shri G.P.Gautam,  
S/o Shri Tejinder Singh  
Retired General Manager  
Diesel Locomotive Works  
Varanasi. ....Applicant.  
(By Advocate: Shri B.S.Mainee )

Versus

UOI & Others: Through

1. General Manager  
Northern Railway,  
Baroda House,  
New Delhi.
2. Divisional Railway Manager,  
Northern Railway,  
Lucknow.
3. Divisional Railway Manager,  
Northern Railway,  
Moradabad.

-RESPONDENTS

ORDER (ORAL)

By Hon'ble Shri S.A.T.Rizvi Member(A)

Applicant who was appointed as PWI in 1981 in the Western Railway was transferred to the Northern Railway on his own request in 1985. In the Northern Railway, applicant joined on an Ex.cadre post as USFD w.e.f. 9.4.1985. His lien was fixed in the Lucknow Division by an order passed by the respondent-authority on 13th March, 1997. By this order, he was placed in PWI Grade-III. By a subsequent order passed on 26.12.1997, he was placed at the bottom of the seniority list. By an order passed on 10th February, 1999, he was promoted as PWI Grade-II in the pay grade of Rs.5500-9000 (Annexure A-1) and this order was made to take effect from 1.3.1993. However, by this time one Shri Ram Surat, a person junior to the applicant, had already been promoted

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first to PWI Grade-II w.e.f. 12.9.1990 and later to PWI Grade-I w.e.f. 1.3.1993 and further to the post of Chief PWI w.e.f. 13.11.1996. Thus in the process, Shri Ram Surat had stolen march over the applicant twice over. The applicant remains at the level of PWI Grade-II. The learned counsel appearing on behalf of the applicant submits that the matter regarding the applicant's promotion has remained under consideration in the respondents organisation. The delay, according to him, has been occasioned mainly owing to non-supply of his Service Book, in original, to the Lucknow Division. Whether the aforesaid Service Book has since been made available to the Lucknow Division or not is not known. The matter of applicant's promotion to Grade-I is thus resting at this stage. Fed up with the delay, the applicant has filed representations one after the other, the last one being of 21st June, 2001. His representations are yet to be disposed of.

2. In the aforesaid circumstances, we find that it will be just and proper to dispose of this OA at this very stage even without issuing notices with a direction to the respondents to dispose of the aforesaid representations expeditiously and in any event within a period of two months from the date of receipt of a copy of this order by passing a reasoned and a speaking order taking into account all the various issues raised by him in the said representations. We direct accordingly.

3. The present OA is disposed of in the aforesated term. No costs.

S. Raju  
(Shanker Raju)  
Member((J))  
/kd/

S.A.T.Rizvi  
(S.A.T.Rizvi)  
Member((A))